



2026:AHC:17161

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5377 of 2025

Sudarshan

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Munna Tiwari, Sandeep Kumar Singh
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Lekhraj Singh, learned Additional Chief Standing Counsel for the State-respondents and Mr. Sudhir Bharti, learned counsel for the respondent- Gaon Sabha.

2. The instant petition has been filed for mandamus directing the respondent no.2 i.e. Board of Revenue U.P. at Prayagraj to decide the Revision No.230 of 2025 (Dharmraj vs. State of U.P. and others) within stipulated period.

3. Learned counsel for the petitioner submitted that the revision filed by private respondent is pending before respondent no.2/ Board of Revenue since 1.4.2025. He further submitted that the petitioner is opposite party in the aforementioned revision. He further submitted that the revision arises out of proceeding under Section 144 of U.P. Revenue Code, 2006. He further submitted that appropriate direction be issued for expeditious disposal of the aforementioned pending revision.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 / Board of Revenue is directed to decide the aforementioned Revision No.230 of 2025 (Dharmraj vs. State of U.P. and others) on merits after giving an opportunity of hearing to the parties in accordance with law expeditiously

preferably within a period of three months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally ***disposed of***.

(Chandra Kumar Rai,J.)

January 22, 2026
Rameez